

**HIGH COURT LEGAL SERVICES COMMITTEE::
HYDERABAD.**

::NOTIFICATION ::

NOTIFICATION No. 1 /HCLSC/Estt./2024, DATE 27.11.2024

Applications are invited from the eligible candidates in the prescribed format appended hereto for appointment to the posts of **DRIVERS** in the Office of High Court Legal Services Committee, Hyderabad, by Direct Recruitment.

The Vacancy Position is as hereunder:

| Name of the Post | No. of Vacancies | Class / Category | Scale of Pay RPS-2020 |
|------------------|------------------|--------------------------|-----------------------|
| Driver | 2 | OC (Men)-1 SC (Men)-1 | 22900-69150 |

The last date for receipt of applications is **on or before 04-12-2024 upto 5.00 PM**

The envelope containing the application and its enclosure should be super-scribed with "APPLICATION FOR THE POST OF DRIVER" addressed to the Secretary, High Court Legal Services Committee, for the State of Telangana, 3rd Floor, Nyaya Seva Sadan, beside Naga Devata Temple, Near Gate No.2, High Court Buildings, Hyderabad.

The applications should be in the prescribed proforma and sent to the above address by Speed post/Register Post/Courier Service only. The Notification number and post applied shall be mentioned on the cover. **NO APPLICATION WILL BE RECEIVED DIRECTLY.**

1. EDUCATIONAL QUALIFICATIONS PRESCRIBED:

- a) Must have passed SSC Examination or its equivalent examination, and
- b) Must be able to read and write Telugu/Urdu/Hindi or English.
- c) Must possess a current valid Light Motor Vehicle(LMV) Driving license, issued by competent authority under the Motor Vehicle Act, 1998 with practical experience in driving Motor Vehicle for a period of not less than (3) years with endorsement to drive Motor Cycle and Auto-Rickshaw.
- d) The candidates should possess all the requisite qualifications as indicated above as on the date of publication of this notification.

2. AGE LIMIT:

- a) As on 01-09-2024, the candidate must have completed the age of 18 years and must not have completed the age of 34 years.

- b) The relaxation of maximum age limit in respect of Schedule Caste/Schedule Tribes and Backward Class Candidates or the Aboriginal Tribes in the Agency areas is 5 years.

3. METHOD OF RECRUITMENT:

- a) A skill test in driving will be conducted to the candidates. The mode and other particulars of the same will be intimated in due course. The Skill Test will be for 40marks. Viva-voce will be for 10 marks.
- b) The minimum qualifying marks to be secured in the Skill Test will be 45% for OC, 40% to the BC candidates and 35% for SC,ST.
- c) The candidates qualified in the Skill Test will be short listed in the ratio of 1:3 of the notified/available vacancies for certificate verification prior to the oral interview (Viva-voce) and the candidates who are eligible will be called for oral interview from the said ratio.
- d) No person shall be eligible for appointment to the service by Direct Recruitment unless the candidate satisfies the following conditions viz.,
 - i. That the candidate is of sound health and active habits.
 - ii. That the candidate's character and antecedents are such as to qualify him for such service; and
 - iii. The candidate is a citizen of India.

4. EXAMINATION FEE:

- a) The applicants have to pay an amount of Rs.100 (Rupees One Hundred only) towards examination fee.
- b) The said examination fee has to be paid by way of a crossed Demand Draft drawn in favour of "THE SECRETARY, HIGH COURT LEGAL SERVICES COMMITTEE", payable At Hyderabad.
- c) The Application/Examination Fee once paid will not be refunded even if the application is rejected for any reason.

5. MERIT LIST:

- a) Merit list will be based on the consolidated marks obtained by the candidates in the skill test and viva-voce.
- b) Where two or more candidates get equal number of consolidated marks in the said Skill Test and oral interview, the elder in age will be considered for provisional selection. In case of a tie in age also, the candidate with highest marks in the prescribed educational qualification i.e., SSC, would be considered.

6. DOCUMENTS TO BE SUBMITTED ALONG WITH THE APPLICATION:

- a) Attested (to be attested by a Gazetted Officer) copies of certificates of prescribed academic qualifications, such as, marks lists, pass certificates, certificate evidencing Date of Birth, Valid Driving Licence issued by competent authority substantiating the eligibility criteria as prescribed in this notification and relevant experience certificate, if any.
- b) One passport size photograph is to be pasted on the application at right

top corner. Further the applicants shall include 2 passport size photographs (not to be attested and not to be pasted anywhere on the application) along with the application. All three photographs shall be latest and identical.

- c) No -objection Certificate from Employer (if employed anywhere)
- d) After publication of the list of provisionally selected candidates, they will be called for original certificate verification on a date fixed for this purpose. They shall produce all the relevant original certificates on the prescribed date. If any candidate fails to produce any of the required certificates, his candidature will be rejected without any further correspondence.
- e) The unsigned, not properly filled and the applications received without necessary enclosures will be summarily rejected and applications received after the due date, for any reasons will not be entertained. Information will be sent to all the eligible applicants about the date, time and venue of Skill Test to be conducted. The information will also be placed in the link of Judicial Information-High Court Legal Services Committee-through High Court website, viz., <https://tshc.gov.in>
- f) The duly filled in applications should be sent by Speed post/ Register Post or Courier duly super scribing on envelop as" **APPLICATION FOR THE POST OF DRIVERS - 2024**", to the Secretary, High Court Legal Services Committee, For the State of Telangana, 3rd Floor, Nyaya Seva Sadan, Near Naga Devata Temple, Gate No.2, High Court Premises, Hyderabad - 500 066, on or before **04-12-2024 by 5:00PM** (Two separate self- addressed envelopes for communication to the applicant by the High Court Legal Services Committee, are also required to be submitted along with this application.)

7. GENERAL INSTRUCTIONS:

- a) The particulars furnished by the applicant in the application form submitted to the High Court Legal Services Committee will be taken as final. Candidates should, therefore, be very careful in filling the application.
- b) No T.A. and D.A. will be paid to the candidates who appear for the Skill Test or for verification of original certificates or for the Viva-voce.
- c) Mere applying and mere securing minimum qualifying marks in the Skill Test will not give any vested right to any candidate to be selected.
- d) **All rights are reserved with the appointing authority to reject the application at any stage, if the claim is found to be false and the appointment shall be liable to be cancelled if any information therein is found to be false at any later stage and the applicants are liable for prosecution for furnishing such false information.**

- e) Selection will be made as per the Telangana State Legal Services Authority Service Rules, 1999 (as amended from time to time).
- f) Candidates resorting to bring any influence of any kind will be summarily disqualified.
- g) No person who has more than one wife living or who has spouse living, marries in any case, in which such marriage is void by reason of its taking place during the life time of such spouse, shall be eligible for appointment by direct recruitment.
- h) No person who has been dismissed from a State or Central Government service or from the service of Central or State Government undertaking or local or other authorities or who has been convicted by a Court of Law for an offence involving Moral turpitude shall be eligible for appointment to the post.
- i) This appointment shall be covered by the Contributory Pension Scheme(CPS).
- j) No information will be sent to the unsuccessful candidates after announcement of the list of provisionally selected candidates.
- k) The High Court Legal Services Committee, Hyderabad, reserves the right either to increase, decrease the number of vacancies or cancel the notification, at any stage, without assigning any reason thereof.
- l) All rights are reserved with the appointing authority to cancel the provisional selection of the candidates if the certificates of the provisionally selected candidates such as eligibility, education qualification, driving license etc., are found to be incorrect at any stage of the recruitment.
- m) The prescribed Form of Application can be downloaded from the link of in the link of Judicial Information-High Court Legal Services Committee, through High Court website, viz., <https://tshc.gov.in> and printed on a A4 size copy paper for the purpose of filling-in and submission.

HYDERABAD
DATE:27-11.2024

M. Sanku Vardhan

SECRETARY

To,
Notice Board,

1. High Court Legal Services Committee, Hyderabad.
2. TSLSA, Hyderabad,
3. Chief Judge Court, City Civil Court, Hyderabad
4. Chief Judge Court, City Small Causes Court, Hyderabad,
5. City Civil Court Legal Services Authority, Hyderabad.
6. Metropolitan Legal Services Authority, Nampally, Hyderabad.

Encl: Application form.

**APPLICATION FOR THE POST OF DRIVER BY DIRECT RECRUITMENT IN THE
HIGH COURT LEGAL SERVICES COMMITTEE :: HYDERABAD**

REF:NOTIFICATION NO. 1/2024,DATED:27.11.2024

Application No:
(to be filled by the Office)

Hall ticket No.
(to be filled by the Office)

To
The Secretary,
High Court Legal Services Committee,
Hyderabad.

| |
|--|
| Affix a latest passport sized photograph duly attested by a |
|--|

Sir/Madam,

Sub: Application for the post of Driver.

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1. Name in full :
(In Capital letters)
2. i. Parent's Name :
ii. Spouse Name :
(if applicable)
3. Date of Birth and :
Age as on 1-9-2024
(Enclose copy of the SSC or
equivalent Certificate attested by a
Gazetted Officer).
4. Nationality :
5. Native Place, District and State :
6. Gender(Male/Female/others) :

7. Educational Qualifications :
 - a. Academic
 - b. Technical
 - c. Experience, if any, if so, furnish details
8. Details of Driving License :
 - (a) Type of Driving License :
(Transport / non-Transport, LMV/HMV etc.)
 - (b) Driving License Number :
 - (c) Date of First Issuance :
 - (d) Date of Validity :
 - (e) Issuing Authority :
9. Address for correspondence with Telephone Numbers (Land Line & Mobile and E.Mail ID) :
10. Marital Status If married, state whether you have more than one spouse living/you are married to a person having already a spouse living :
11. Whether, arrested in connection with any crime involving moral turpitude and concerned with the same, if yes, furnish details :
12. Whether the applicant ever prosecuted or convicted and sentenced in any criminal offence? :
If yes, furnish particulars
Including the number and year of

case, and name of the Court and the sentence imposed

(b) Any criminal cases are pending :
Against the applicant, if so, furnish details

13. Identification :
Marks

- (a)
- (b)

DECLARATION BY THE APPLICANT

I hereby declare that the information furnished above and all the statements made in this application are true and correct and complete to the best of my knowledge and belief. I further declare that I possess sound health and active habits; I am free from any bodily effect or infirmity which would render me unfit to work as Driver in the High Court Legal Services Committee ; and that my character and antecedents are such that they will not disqualify me from the said post.

I have carefully read the contents of the notification, the conditions and instructions stipulated therein, and I hereby undertake to abide by them.

I further declare that I fulfill all the conditions of eligibility prescribed for appointment to the post of Driver in the High Court Service Committee, and that the attested copies of documents enclosed to my application are true copies of the originals kept in my custody. I undertake that in the event of any information furnished by me being found false or incorrect or ineligible being detected before or after the examination/Interview/appointment, I shall be liable to be proceed with, in accordance with Law.

Date:

Place:

(Signature of the Applicant)

Enclosures: as prescribed in the Notification No.1/2024,Dated. 27.11.2024